

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE): Sir, I lay on the Table—

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(a) Twenty-second Annual Report and Accounts of the National Safai Karamcharis Finance and Development Corporation (NSKFDC), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2333/17/20]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 12 of the National Commission for Safai Karamcharis Act, 1993:-

(a) Annual Report of the National Commission for Safai Karamcharis (NCSK), New Delhi, for the year 2018-19.

(b) Explanatory Memorandum on the action taken on the recommendations contained in the above-said Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2332/17/20]

**I Report and Accounts (2018-19) of the NSFDC, Delhi and related papers**

**II Report of the NCSC, New Delhi and related papers**

जल शक्ति मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रतन लाल कटारिया): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(I) कंपनी अधिनियम, 2013 की धारा 394 की उप धारा (1) (ख) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में):

(क) 2018-19 के वर्ष के लिए राष्ट्रीय अनुसूचित जाति वित्त और विकास निगम (एन.एस.एफ़.डी.सी.), दिल्ली का तीसवां वार्षिक प्रतिवेदन और लेखे तथा लेखाओं पर

लेखापरीक्षक का प्रतिवेदन और उन पर भारत के नियंत्रक एवं महालेखापरीक्षक की टिप्पणियां।

(ख) उपर्युक्त निगम के कार्यकरण की सरकार द्वारा समीक्षा।

[Placed in Library. *See* No. L.T. 2142/17/20]

II. (1) संविधान के अनुच्छेद 338 के खंड (6) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में):

(क) तमिलनाडु में कुरवन समुदाय के साथ अत्याचार के संबंध में राष्ट्रीय अनुसूचित जाति आयोग (एन.सी.एस.सी.), नई दिल्ली का प्रतिवेदन- 2016.

(ख) उपर्युक्त प्रतिवेदन में अंतर्विष्ट सिफारिशों पर की गई कार्रवाई के संबंध में व्याख्यात्मक ज्ञापन।

(2) ऊपर (क) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारणों को दर्शाने वाला विवरण (अंग्रेज़ी तथा हिन्दी में)।

[Placed in Library. *See* No. L.T. 2335/17/20]

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#### MESSAGES FROM LOK SABHA

##### (I) **The Mineral Laws (Amendment) Bill, 2020**

##### (II) **The Insolvency and Bankruptcy Code (Amendment) Bill, 2020**

SECRETARY - GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

(I)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Mineral Laws (Amendment) Bill, 2020, as passed by Lok Sabha at its sitting held on the 6th March, 2020."

(II)

'In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Insolvency and Bankruptcy Code (Amendment) Bill, 2020, as passed by Lok Sabha at its sitting held on the 6th March, 2020.'

I lay a copy each of the said Bills on the Table.

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